

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **10.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : M Thalaimuthu Nadar
Vs
Indian Bank

MAIN PETITION NUMBER : CP(IB)/119(CHE)2023

(IA/MA) APPLICATION NUMBERS

IA(IBC)/474(CHE)2024

ORDER

Present: Mr. Akilan, Ld. Counsel for Petitioner.
Mr. Kasthurirangan, Ld. Counsel for IRP.
Ms. Priyadharshini, Ld. Counsel for Respondent.

IRP report received recommending the initiation of IRP against the Petitioner.
Copy be served on the Respondent as well as the petition.

We are informed that the fee of the IRP has not been paid by the Petitioner.
Petitioner undertakes to pay the fee within 10 days, failing which adverse
consequences will follow.

Petitioner is also directed to serve copy of the petition on the Respondent.

List the petition for reply / hearing on **12.07.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**